

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) (Ins) No. 290 of 2021

IN THE MATTER OF:

Vatsal Tahkkar

...Appellant

Vs.

Transport Corporation of India & Anr.

...Respondents

Present:

**For Appellant: Mr. Rajdeep Lahiri and Mr. Sunil Tiwari,
Advocates**

**For Respondent: Mr. Aruj Dhingra, Advocate for R-1
Mr. Udit Singh, for IRP, R2.**

ORDER

(Through Virtual Mode)

22.06.2021: Ld. Counsel for the Appellant submits that the settlement efforts failed. The admission order under Section 9 of the IBC has not been challenged in this Appeal. However, the Appeal is filed in the premise of settlement.

In the light of the submissions made by Ld. Counsel for the Appellant. We are of the view that nothing survives in this Appeal.

Thus, the Appeal is disposed of. However, no costs.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

sc/md